

CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
SZB, CHENNAI

COURT : No. I

APPEAL No. E/42292/2013-SM

(Arising out of Order-in-Appeal No. 53/2013-SLM-CEX dated 31.07.2013 passed by the Commissioner of Central Excise Appeals), Salem.

M/s. Hitech Mineral Industries (Kovai) Pvt. Ltd. Appellant
Chellapillaikuttai Post,
Omalur Road,
Salem – 636 304.

Vs.

The Commissioner of Customs & CE (Appeals) Respondent
No. 1 Foulk's Compound, Annai Medu,
Salem-636 001.

APPEARANCE

FOR APPELLANT : None

FOR RESPONDENT : Shri Arul C. Durairaj, Supdt., Authorized Representative

CORAM

Hon'ble Shri P. DINESHA, MEMBER (JUDICIAL)

Date of Hearing: **05.07.2022**

Date of Decision: **05.07.2022**

FINAL ORDER No. 40277/2022

None appears for the appellant. A communication was sent to the appellant M/s. Hitech Mineral Industries (Kovai) Pvt. Ltd., indicating about the stand of the Official Liquidator that the period of dispute was prior to the winding up of the company and therefore, the official liquidator was not in the

picture for the period. But however, there is no representation and hence, it appears that the appellant is not interested in pursuing the appeal. Accordingly, the appeal is dismissed for non-prosecution.

(Order is dictated and pronounced in the Open Court)

(P.DINESHA)
MEMBER (JUDICIAL)

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